

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
23-04-2024 AT 10:30 AM**

**CP(IB) No. 147/7/HDB/2023
AND
IA (IBC) 776 & 777/2024 in CP(IB) No. 147/7/HDB/2023
u/s. 7 of IBC, 2016**

IN THE MATTER OF:

State Bank of India

...Financial Creditor

AND

M/s. Vijay Textiles Limited

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

CP(IB) No. 147/7/HDB/2023

Orders deferred as IA No 776/2024 is pending.

IA (IBC) 776/2024

Learned Counsel Mr Maharshi Viswaraj, for applicant present physically.
Learned Counsel Mr GP Yash Vardhan, for respondent present physically. Heard.
Accordingly, **this application is allowed.**

IA (IBC) 777/2024

Heard. At request of the learned counsel for Corporate Debtor limited opportunity to make submissions on the plea of section 10(a) is allowed. The learned counsel for financial creditor can also permitted to rebut the submissions of the learned counsel for corporate debtor. This exercise shall be completed within 20 minutes by sharing each 10 minutes with this direction IA No 776/2024 is disposed of. Matter adjourned to 29.04.2024. No further time will be allowed under any circumstances. Call on 29.04.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)